

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 168/TL/2024

Subject : Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matter) Regulations, 2009 for grant of separate Transmission Licence to POWRGRID KPS2 Transmission System Limited for Interconnection of RE developer's Dedicated Transmission Line at Khavda Pooling Station-2 (KPS-2) under Regulated Tariff Mechanism mode.

Date of Hearing : **25.7.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member

Petitioner : POWERGRID KPS2 Transmission System Limited (PKTSL).

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Parties Present : Shri G. Vijay, PKTSL
Shri Jitendra Singh, RECPDCL
Shri Ranjeet Singh Rajput, CTUIL
Shri Alok Shankar, CTUIL
Shri Akshayvat Kislay, CTUIL
Shri Siddarth Sharma, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition had been filed for the grant of a separate transmission licence for the "Implementation of additional line bay equipment including other miscellaneous works required for physical interconnection of Dedicated Transmission Line of RE Developer at bay no. 416 of KPS-2" ('the Scheme') through RTM mode. He further submitted that the estimated completion cost for the above scheme, as per CTUIL's OM, is Rs. 12.26 crore.

2. The representative of Respondent CTUIL referred its affidavit dated 24.7.2024 filed pursuant to the direction of the Commission vide Record of Proceedings for the hearing dated 22.5.2024 and mainly submitted that the Ministry of Power ('MoP') vide Office Order dated 28.10.2021 re-constituted NCT, wherein under Para No. 2 (viii) of amended terms of reference it was decided that the responsibility for approval of the ISTS transmission projects costing up to Rs. 100 crores along with their mode of implementation has been entrusted with CTUIL. The representative of CTUIL further submitted that in the 2nd meeting of the CTUIL Committee on Transmission Projects (CCTP) held on 17.12.2021, it was further decided that in terms of the 1st meeting of CCTP that the works pertaining to the implementation of ICT augmentation/bay extension/equipment upgradation are schemes involving low cost and are in the nature of technical upgradation, accordingly, the same may be allocated under the RTM to the owner(s) of the existing S/s as per Tariff Policy, 2016. He submitted that the MoP in the

past had allocated augmentation works at existing/under implementation sub-stations to its owners and similar practices may be followed for allocation of works for similar categories. The CTUIL's representative added that CTUIL's current role and structure have hitherto been that of a regulatory entity that discharges the functions of the planning and coordination of ISTS in consultation with various stakeholders and is not that of an implementing agency for the transmission projects, rather CTUIL's role is limited to "intimate the implementing agency" in terms of its mandate.

3. Considering the submissions made by the learned counsel for the Petitioner and the Representative of the Respondent, CTUIL, the Commissions reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)